लौटाये, क्या वह अपने घर से रेजगारी बना कर लाये। उस पर भी अगर विजिलेंस इंस्पैक्टर आ कर जांच कर ले और उसके पास कुछ ज्यादा मिल जाय तो उस उस को आप सजा देना चाहते हैं, तुम्हारे पास यह रुपया कहां से आया।

MR. DEPUTY-SPEAKER : You can continue the next day. Now we may take up private members' business. Mr. Parmar.

16.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS FIFTY-NINTH REPORT

SHRI BHALJIBHAI PARMAR (Dohad) : I beg to move :

> "That this House do agree with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th March, 1970."

MR. DEPUTY-SPEAKER : The question is :

> "That this House do agree with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th March, 1970."

The motion was adopted.

16.31 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Insertion of New Section 7A)

श्री ओम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूं कि लोक प्रतिनिधित्व अधिनियम, 1951, में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

श्री ओम प्रकाश त्यागी : मैं विधेयक पेश करता हूं।

CONSTITUTION (AMENDMENT) BILL*

(Substitution of Article 16, Amendment (of article 320 and omission of Article 335)

श्री मधु लिमये (मुंगेर) : मैं प्रस्ताव करता हूं कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए।

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक पेश करता हूं।

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL*

(Amendment of Section 80)

श्री ओम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूं कि सिविल प्रक्रिया संहिता,

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[श्री ओम प्रकाश त्यागी]

1908, में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए ।

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

The motion was adopted.

श्री ओम प्रकाश त्यागी : मैं विधेयक पेश करता हूं ।

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of Articles* 120, 210, 345 *etc.*)

SHRI MURASOLI MARAN (Madras South) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI MURASOLI MARAN : Sir, I introduce the Bill.

MITHILA DEVELOPMENT BOARD BILL*

श्री शिव चंद्र झा (मधुबनी) : मैं प्रस्ताव करता हूं कि उत्तर बिहार के शीघ्र कृषि औद्योगिक विकास के लिए एक बोर्ड के गठन की व्यवस्था करने वाले विधेयक को पेश करने की अनुमति दी जाए ।

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill to provide for the formation of a Board for the purpose of rapid agro- industrial development of North Bihar."

The motion was adopted.

श्री शिव चन्द्र झा : मैं विधेयक पेश करता हूं ।

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of Articles* 120, 210 *and Part XVII*)

SHRI MURASOLI MARAN (Madras South) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI MURASOLI MARAN : Sir, I introduce ths Bill.

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of Article* 217)

श्री ओम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूं कि भारत के संविधान में

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